NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

3. CP/82(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **27.06.2024**

Name of the Party: Infrastructure Leasing and Financial Services Limited
Vs
Union of India Ministry Of Corporate Affairs Through Regional Director (Western Region)

Section 131(1) of Companies Act, 2013

ORDER

1. Adv. Drishti Das a/w Adv. Vihit Shah i/b Cyril Amarchand Mangaldas for the Petitioner present physical mode.
2. Ld. Counsel for the Petitioner submits that all connected matters are before the Court-I. Hence, he seeks some time for filing transfer application before the Principal Bench.
3. At the request of Counsel, the matter is adjourned to **27.08.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)